

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 4031-4032 OF 2009

ORISSA POWER GENERATION CORP. LTD. Appellant (s)

VERSUS

ORISSA ELECTRICITY REG. COMM. & ORS. Respondent(s)

(Office report on default)

Date: 10/01/2013 These Appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI
IN CHAMBERS

For Appellant(s) Mr. L.K.Bhushan,Adv.
Mr. Airudh KUmAr,Adv.
Mrs. Shiraz Contractor Patodia,Adv.

For Respondent(s) Mr. Raj Kumar Mehta,Adv.
Mr. Vinoo Bhagat,Adv.
Mr. Radha Shyam Jena,Adv.

UPON hearing counsel the Court made the following
O R D E R

Learned counsel for the appellant states that the parties have settled their dispute. He requests for four weeks' time to place on record copy of the settlement.

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In view of the statement of the learned counsel, the appeals are adjourned to 14.2.2013. The same shall now be listed in the Court.

[SUMAN WADHWA]
COURT MASTER

[S.S.R. KRISHNA]
COURT MASTER